

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1109 of 2020

1. Gurupad Tiwari		
2. Sarang Tiwari		
3. Haripad Tiwari		
4. Santosh Kumar Tiwari	...	Petitioners
Versus		
1. The State of Jharkhand		
2. Naresh Prasad Lodha	...	Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Sachin Mahato, Advocate
For the State : Mr. Shiv Kr. Sharma, Addl. P.P.

Order No.04 Dated- 11.09.2020

Heard the parties through video conferencing.

Mr. Sachin Mahato- learned counsel for the petitioners submits that he will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed by the petitioners with a prayer modification of the order dated 25.02.2020 passed in A.B.A. No.9032 of 2019.

It is submitted by the learned counsel for the petitioners that in order dated 25.02.2020 passed in A.B.A. No.9032 of 2019, it has been mentioned that the petitioners will be enlarged on bail on jointly depositing two separate demand drafts of Rs.3,40,500/- drawn in favour of the victims but because of printing error in the 7th line from the bottom of the page No.2 of the said order, the name of one of the victims has been typed as Santosh Tiwari in place of Praveen Tiwari. It is next submitted that due to the said error the petitioners could not surrender before the learned court below. Hence, it is submitted that the said order be modified accordingly and time period for the petitioners to surrender before the learned court below be also extended by four weeks from the date of this order.

Learned counsel for the State has not raised any serious objection.

Considering the aforesaid submission of the learned counsel for the

petitioners, I find force in the submission of the learned counsel for the petitioners. Hence, the order dated 25.02.2020 passed in A.B.A. No.9032 of 2019 is modified to the extent that in the 7th line from the bottom of the page No.2 of the said order, the name "Santosh Tiwari" is substituted by the name "Praveen Tiwari" and the time period for the petitioners to surrender in the court below in terms of the order dated 25.02.2020 passed in A.B.A. No.9032 of 2019 is also extended by four weeks from the date of this order.

The order 25.02.2020 passed in A.B.A. No.9032 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Animesh/